

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.245/AT/2023

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges payable by the long-term transmission customers of the “Transmission System for Evacuation of Power from REZ (20 GW) under Phase III-Part A3 in Rajasthan” being established by the Petitioner.

Petitioner : Fatehgarh III Transmission Limited (FIIITL)

Respondents : Central Transmission Utility of India Limited and Anr.

Petition No.246/TL/2023

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Fatehgarh III Transmission Limited.

Petitioner : Fatehgarh III Transmission Limited

Respondents : Central Transmission Utility of India Limited and Anr.

Date of Hearing : **25.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Aniket Prasoon, Advocate, FIIITL
Ms. Priya Dhankhar, Advocate, FIIITL
Shri Aman Shaikh, Advocate, FIIITL
Shri Rishabh Bhardwaj, Advocate, FIIITL
Shri Sanjeev Thakur, Advocate, FIIITL
Shri Paritosh Bisen, Advocate, FIIITL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed for the adoption of the transmission charges in respect of the “Transmission System for Evacuation of Power from the REZ (20 GW) in Rajasthan under Phase-III Part A3” (the Project) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. Learned counsel submitted that the Petitioner has

complied with the requirement of publication of Notice(s) under the Transmission Licence Regulations and CTUIL by its letter dated 23.10.2023 has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL submitted that CTUIL has already submitted its recommendation for the grant of a transmission licence to the Petitioner company.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit.

(b) The Petitioner to implead the beneficiaries of the transmission system as parties to the Petitions and to file a revised memo of parties within three days.

(c) The Petitioner to serve copies of the Petitions to the Respondents including the impleaded Respondents immediately and the Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(d) CTUIL to submit a copy of the approval of the Central Government for the Project as per Section 3(5) of the the Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 on an affidavit within a week.

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**